



2026:AHC:48542

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7183 of 2026

Yogendra Singh

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anurag Shrivastava, Avdhesh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. After some arguments, prayer has been made by learned counsel for the petitioner to dispose of this writ petition with liberty to move proper application before the concerned authority as per proviso contained in Section 24 of the U.P. Revenue Code, 2006.

2. Heard learned counsel for the parties and perused the record.

3. With the consent of learned counsel for the parties, the writ petition is **disposed of** with the direction to the petitioner to move a proper application as per prescribed proforma contained in Section 24 of the U.P. Revenue Code, 2006. In case, such an application is filed, the authority concerned shall decide the same expeditiously.

(Prakash Padia,J.)

March 9, 2026

P.P.